

Name of the Corporate Debtor	Harvest Hotels and Serviced Apartments Private Limited	Date of commencement of CIRP	07-10-2022	List of creditors as on:	14-08-2023
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List of Operational creditors (Other than Workmen and Employees and Government dues)

Amount in INR

SI No	Name of Creditor	Details of Claim received		Details of claims admitted						Amount of Contingent Claims	Amount of any mutual dues that may be set off	Amount of Claims not admitted	Amount of Claims under verification	Remarks, if any (Refer to Note 2 for reasons)
		Date of receipt	Amount Claimed	Amt of Claim Admitted	Nature of Claim	Amount covered by Security Interest	Amount covered by Guarantee	Whether Related Party?	% Voting Share in CoC, if applicable					
1	360 Degree Consultancy Private Limited	31-10-2022	5,37,89,304	-	O/s Amount on account of breach of terms of engagement along with Interest	No	No	No	NA	-	-	5,37,89,304		
2	Unique Collections India Private Limited*	05-11-2022	28,73,455	28,73,455	O/s Amount against the material supplied along with interest	No	No	No	NA	-	-	-	-	
3	Harish Babu and Indira S.V.	09-01-2023	4,45,73,763	2,92,61,560	Includes: 1.Rent O/s Dues 2.Interest 3.Non Remittance of TDS 4.IT Notice and Demand paid to Income Tax 5.Legal Expense	No	No	No	NA	-	-	1,53,12,203	-	
4	Mr. Vikrant Rohilla	05-05-2023	35,64,316	17,35,300	Legal Expenses	No	No	No	NA	-	-	18,29,016	-	
			<b>10,48,00,838</b>	<b>3,38,70,315</b>		-	-	-	-	-	-	<b>7,09,30,523</b>	-	

Note 1 Amount rounded off to the nearest Rupee

Note 2: Amounts above are under verification for want of information. The same can only be conclusively verified subsequent to verification from the book of accounts of the corporate debtor. Additionally, communications have also been sent to the respective claimants seeking additional information/ clarifications

Note 3: \*The total amount admitted for Unique Collections India Private Limited is solely on the basis undertaking by the director, as a 'Contingent Claim' owing to the pending litigation and contingency of the liability of the Corporate Debtor in the Civil Suit No. 441, March 2018 filed by Unique Collection against the Corporate Debtor, before Hon'ble District Judge, Saket Court.